

ITEM NO.34

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13480/2022

(Arising out of impugned final judgment and order dated 26-02-2019 in LA No. 5551/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

NATIONAL HIGHWAY AUTHORITY OF INDIA 233

Petitioner(s)

VERSUS

RAM RAJ & ORS.

Respondent(s)

(IA No. 98419/2022 - ADDITION / DELETION / MODIFICATION PARTIES, IA No. 98411/2022 - EXEMPTION FROM FILING C/C OF I/JUDGMENT, IA No. 98413/2022 - EXEMPTION FROM FILING O.T. & IA No. 98412/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 26399/2022 (XI)

(FOR ADMISSION and I.R. and IA No.139005/2022-CONDONATION OF DELAY IN FILING and IA No.139006/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.139008/2022-EXEMPTION FROM FILING O.T. and IA No.139009/2022-DELETING THE NAME OF PETITIONER/RESPONDENT and IA No.139007/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 23062/2022 (XI)

(FOR ADMISSION and I.R. and IA No.122157/2022-CONDONATION OF DELAY IN FILING and IA No.122161/2022-ADDITION / DELETION / MODIFICATION PARTIES and IA No.122158/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122159/2022-EXEMPTION FROM FILING O.T. and IA No.122160/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 21781/2022 (XI)

(I.R. and IA No.176422/2022-ADDITION / DELETION / MODIFICATION PARTIES and IA No.176405/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176412/2022-EXEMPTION FROM FILING O.T. and IA No.176410/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 4296/2023 (XI)

(FOR ADMISSION and I.R. and IA No.28374/2023-CONDONATION OF DELAY IN FILING and IA No.28375/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28377/2023-EXEMPTION FROM FILING O.T. and IA No.28378/2023-DELETING THE NAME OF PETITIONER/RESPONDENT and IA No.28376/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 4300/2023 (XI)
 (FOR ADMISSION and I.R. and IA No.30916/2023-CONDONATION OF DELAY
 IN FILING and IA No.30915/2023-EXEMPTION FROM FILING C/C OF THE
 IMPUGNED JUDGMENT and IA No.30921/2023-EXEMPTION FROM FILING O.T.
 and IA No.30922/2023-DELETING THE NAME OF PETITIONER/RESPONDENT and
 IA No.30917/2023-PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

Date : 10-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
 HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Sarvesh Kumar Dubey, Adv.
 Mr. Nishit Agrawal, AOR
 Ms. Kanishka Mittal, Adv.
 Ms. Vanya Agrawal, Adv.

For Respondent(s) Mrs. Shubhangi Tuli, AOR

Mr. Prithvi Pal, AOR
 Mr. Sanjay Kumar Yadav, Adv.
 Mr. Atul Karn Sambhaw, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

In view of the letter dated 09.10.2023 circulated by learned
 counsel for the petitioner(s) seeking adjournment, adjourned for
 two weeks.

(NIRMALA NEGI)
 COURT MASTER (SH)

(VIDYA NEGI)
 ASSISTANT REGISTRAR